

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.209- IA/1242(AHM) 2023
In
CP(IB) 533 of 2018

Proceedings under Section 9 IBC

IN THE MATTER OF:

Megamet Steels Pvt Ltd

.....Applicant

V/s

Agarwal Mittal Concast Pvt Ltd

.....Respondent

Order delivered on: 01/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Saurabh Soparkar, Sr. Advocate a.w.

Mr. Monaal Davawala, Advocate.

For the Respondent

: Mr. Maulik Nanavati, Advocate

ORDER

(Hybrid Mode)

IA/1242(AHM) 2023

Now a rejoinder has been filed by the Counsel for the applicant on 30.04.2024, vide inward diary No. D-3006. The same is taken on record.

Today, we have heard Learned Counsel for the applicant as well as Counsel for the respondent.

Learned Counsel for both sides is directed to file written submissions. However, Counsel for the applicant seeks and is granted two weeks' time to file the same.

The order is reserved.

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)